

26/1/85

Hon. Justice K. Nath, V.C.
Hon. Ajay John, A.M.

(3)

Heard the learned counsel for the applicant. The relief sought is to direct the respondents to appoint the applicant as a substitute in place of his father who was a railway employee, namely, a Fitter under Loco Foreman Mughalsarai, who had retired on 31-5-79. The claim is plainly barred by the Rule of Limitation. In para 9 a number of dates are set out on which some representations are said to have been made to the concerned authorities of the Railways who according to the para did not even reply to the same. Our attention is not invited to any particular feature or legal angle of the case which could bring it within the prescribed period of Limitation. The application is dismissed in limine as barred by time.

3/✓
A.M.

W
V.C.

Recd